

Mr. Speaker: Only after consultation. She cannot promise everything.

Shri Narendra Singh Mahida (Anand): There has been an exodus of doctors from this country to the UK, USA and other places and if the Ministry takes such a view on doctors, there will be a further exodus. Therefore I request the Government to pay earliest attention to this problem and see that there are no transfers or harassment of doctors.

Shri S. C. Samanta (Tamluk): May I know whether the hon. Minister will also take into consideration the remarks made by the last Pay Commission about these doctors, their remuneration, work and other things, for coming to a conclusion about their demands?

Mr. Speaker: That suggestion might be taken into consideration.

Shri Sezhayan (Perambalur): Just now the hon. Home Minister was pleased to say that as early as possible a settlement will be made. I want to know whether any time limit can be given on a categorical basis for an early settlement, namely, one month, two months, six months or one year. What does "earliest" mean?

Dr. Sushila Nayar: I have said that we shall try to do it as soon as possible. I am not in a position to lay any time schedule.

12.44 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Food and Agriculture (Shri

D. R. Chavan: I beg to lay on the Table:—

(1) a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Madras Coarse Grains (Export Control) Amendment Order, 1964, published in Notification No. G.S.R. 1832 dated the 26th December, 1964.
- (ii) G.S.R. 1843 dated the 24th December, 1964.
- (iii) The Southern States (Regulation of Export of Rice) Second Amendment Order, 1964, published in Notification No. G.S.R. 1846 dated the 26th December, 1964.
- (iv) The Roller Mills Wheat Products (Price Control) Order, 1965, published in Notification No. G.S.R. 1860 dated the 31st December, 1964.
- (v) The Maharashtra and Gujarat Rice (Export Control) Second Amendment Order, 1965, Published in Notification No. G.S.R. 22 dated the 22nd January, 1965.
- (vi) The Delhi Roller Mills Wheat Products (Retail Price Control) Order, 1965, published in Notification No. G.S.R. 39 dated the 2nd January, 1965.
- (vii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Second Amendment

[Shri D. R. Chavan]

- Order, 1965, published in Notification No. G.S.R. 76 dated the 9th January, 1965.
- (viii) The Madhya Pradesh Rice Procurement (Levy) Amendment Order, 1965, published in Notification No. G.S.R. 77 dated the 9th January, 1965.
- (ix) The Roller Mills Wheat Products (Price Control) Amendment Order, 1965, published in Notification No. G.S.R. 87 dated the 5th January, 1965.
- (x) The Andhra Pradesh Coarse Grains (Export Control) Order 1965, published in Notification No. G.S.R. 88 dated the 5th January, 1965.
- (xi) The Rajasthan Foodgrains (Restrictions on Border Movement) Amendment Order, 1965, published in Notification No. G.S.R. 89 dated the 5th January, 1965.
- (xii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Amendment Order, 1965, published in Notification No. G.S.R. 90 dated the 6th January, 1965.
- (xiii) The Delhi Wheat and Wheat Products (Prohibition of Export) Order, 1965, published in Notification No. G.S.R. 91 dated the 6th January, 1965.
- (xiv) The Orissa Rice Procurement (Levy) Amendment Order 1965, published in Notification No. G.S.R. 92 dated the 11th January, 1965.
- (xv) The Andhra Pradesh Rice and Paddy (Restriction on Movement) Order, 1965, published in Notification No. G.S.R. 93 dated the 11th January, 1965.
- (xvi) The Madhya Pradesh Rice (Movement Control) Amendment Order, 1965, published in Notification No. G.S.R. 158 dated the 21st January, 1965.
- (xvii) The Madhya Pradesh Foodgrains (Restrictions on Border Movement) Amendment Order, 1965, published in Notification No. G.S.R. 159 dated the 21st January, 1965.
- (xviii) The West Bengal Rice (Movement Control) Amendment Order, 1965, published in Notification No. G.S.R. 180 dated the 30th January, 1965.
- (xix) The Indian Maize (Temporary Use in Dextrose Manufacture) Order, 1965, published in Notification No. G.S.R. 182 dated the 23rd January, 1965.
- (xx) The Pondicherry Coarse Grains (Export Control) Order, 1965, published in Notification No. G.S.R. 184 dated the 27th January, 1965.
- (xxi) The Andhra Pradesh Rice and Paddy (Restriction on Movement) Amendment Order, 1965, published in Notification No. G. S. R. 214 dated the 3rd February, 1965.
- (xxii) The Southern States (Regulation of Export of Rice) Amendment Order, 1965, published in Notification No. G.S.R. 214A dated the 3rd February, 1965.
- (xxiii) G.S.R. 215 dated the 5th February, 1965.

1985 Re: Calling PHALGUNA 11, 1886 (SAKA) Re: Ministers' 1986
Attention resignations

(xxiv) The Rice (Southern Zone) Movement Control Amendment Order, 1965, published in Notification No. G.S.R. 217 dated the 8th February, 1965.

(xxv) The Southern States (Regulation of Export of Rice) Second Amendment Order, 1965, published in Notification No. G.S.R. 218 dated the 8th February, 1965.

(xxvi) The Orissa Rice Procurement (Levy) Second Amendment Order, 1965, published in Notification No. G.S.R. 244, dated the 10th February, 1965.

[Placed in Library, see No. LT-3879/65].

(2) a copy of Notification No. G.S.R. 1842 dated the 24th December, 1964, under section 12A of the Essential Commodities Act, 1955.

[Placed in Library, see No. LT-3880/65].

ANNUAL REPORT OF EMPLOYEES' STATE INSURANCE CORPORATION

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): I beg to lay on the Table a copy of Annual Report of the Employees' State Insurance Corporation, for the year 1963-64, under section 36 of the Employees' State Insurance Act, 1948.

[Placed in Library, see No. LT-3881/65].

12.46 hrs.

RE: CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Mr. Speaker: There was another calling attention notice but because only one can be taken up now, that will be taken up at 4 P.M. today. That concerns the hon. Minister of Railways and is by Shri Limaye, Shri Ram Sewak Yadav and others.

Shri Seshiyam (Perambalur): At 4:25 the hon. Prime Minister is replying to the debate.

Mr. Speaker: This would be at 4 o'clock. We will finish it before 4:15.

12.46½ hrs.

RE: RESIGNATION BY MINISTERS

Mr. Speaker: The House will recall that on the 18th February, 1965, Shri Nath Pai raised a point that in accordance with the traditions of the House of Commons, UK, the Minister of Food and Agriculture should make a statement in the House about his resignation from the Council of Ministers. I promised to look into the matter and let the House know my reactions.

I have looked into the matter and I find that under rule 199(i) it is not obligatory on the part of a Minister who has resigned from the Council of Ministers to make a statement in the House. Further in this case we do not have any official information whether the Minister tendered his resignation and whether it was not accepted by the Prime Minister or it was withdrawn by the Minister himself. All those details are the internal affairs of the Cabinet.

In the circumstances, I do not think that it is obligatory on the part of the Minister to make any statement in the House.

Shri Nath Pai (Rajapur): Sir, I have to bow down to your ruling, but may I urge only one thing because you said that what happens in the Cabinet as such internally we cannot demand a right to know fully? May I point out that the Prime Minister issued a statement saying, "It all happened all of a sudden; I am taken by surprise; Shri Subramaniam rushed to the press with his resignation"? These three sentences are verbatim quotations from the statement, after the alleged resignation by Shri Subramaniam, given by the Prime Minister. In these circumstances you will perhaps consider once again whether Par-